

DR. KAILAS (Bombay South): All the three points which you have rightly mentioned are going to be inter-connected. (*Interruption*).

SHRI R. S. PANDEY: Sir,—

MR. SPEAKER: Order please. Dr. Kailas and Mr. Pandey, do not take it that if something comes from the Opposition, it must be opposed. It is a question of right of all the Members.

DR. KAILAS: I was only trying to support their point.

MR. SPEAKER: The question is of a very wide range. If something may happen to you tomorrow or something may happen to others, it is a matter that affects very much the rights and privileges of Members. Please see that such matters are decided as above-party issue.

SHRI R. V. SWAMINATHAN (Madurai): Sir, why can't you decide the matter? Why do you wait? You can decide it. You have advised us that we should not oppose everything that comes from the Opposition. We take your advice. This is a matter which you yourself can decide.

MR. SPEAKER: I am going to examine it. It is a question concerning the privileges of the Members. Tomorrow, something may happen this side also. (*Interruption*).

SHRI R. S. PANDEY: Just one minute. I do appreciate, and I agree with you. I do appreciate the sentiments expressed by the Opposition. It is not a question of Treasury Benches *versus* the opposition. The question is, how to protect the rights of and privileges of Members. If any misbehaviour takes place on the part of the authority concerned, you being the custodian have to safeguard the interests of the Members. If there is something wrong, the authority should report it to you. You are the supreme person so far as the interests of the Members are concerned. What is a judicial enquiry? When a judicial enquiry starts, the matter becomes *sub judice*. So long as you are the custodian of the House, we have got every right to come to you and nobody else.

MR. SPEAKER: Mr. Swaminathan, what did you say? I did not quite catch you.

SHRI R. V. SWAMINATHAN: My point is, we take your advice. You have given us a very sane advice. I want that you should decide on this matter. After all, it is a very simple one. You can refer it to the Privileges Committee. Nothing stands against such a procedure.

SHRI DINESH SINGH (Pratapgarh): This is really not a matter for the House

to consider. It has been brought to your notice and you can *sou motu* send it to the Privileges Committee. The opinion of the House, as I could see, is quite clear, that it should go the Privileges Committee. Even if there is some question involved about another committee looking into it, I am sure the Privileges Committee will see that they do not trespass into any other matter.

SHRI S. M. BANERJEE (Kanpur): Let us move a motion. (*Interruption*).

MR. SPEAKER: Kindly sit down. You are always ready for moving a motion. Now, I want to examine how to separate that part which has already gone under another jurisdiction or is *sub judice*, and the other part, so that there may be no clash between the two. We will try to put it in such a way. Let me examine it. I do not commit myself, but I will examine it.

11.49 hrs.

PETITION RE. PRESERVATION OF FREEDOM OF PRESS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present a petition signed by Sarvashri Dilip Chakraborty and Jayanta Kumar Gan, Editor and Printer and Publisher, respectively, of the Bengali news weekly *Bangla Desh*, Calcutta, regarding preservation of the freedom of Press.

MR. SPEAKER: I do not know how these items have started coming on the agenda. Kindly bring your petition to me in my Chamber.

SHRI JYOTIRMOY BOSU: You were not there.

MR. SPEAKER: I am always there.

11.50 hrs.

RE. BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, certain important items of business are still pending. Besides certain Members belonging to the Scheduled Castes and Tribes in this House have sent in a letter saying that they feel that the time allotted for discussion on the report of the commissioner for Scheduled Castes and Tribes is short. They therefore request that at least ten hours should be allotted for discussion. You may kindly consider this point also.

MR. SPEAKER: It is for you to consider; I am not in the picture.

SHRI RAJ BAHADUR: For all these reasons I have consulted my friends in the Opposition—we may sit on Monday also.

SHRI K. S. CHAVDA (Patan): Why only ten hours now. Last time, before the 1970 elections, 24 hours were allotted... (*Interruptions*).

MR. SPEAKER: Order, Order. After all there must be some decorum. You are forgetting everything. I have called some other Member.

SHRI D. BASUMATARI (Kokrapar): We wish to say regretfully that this subject had been neglected by the Government.

MR. SPEAKER: You will have enough time now.

श्री शम्भू नाथ (सैदपुर) : अध्यक्ष महोदय, जहाँ तक 10 घण्टे का सवाल है, मंत्री महोदय को शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स सदस्यों को इस मांग को जरूर स्वीकार करना चाहिये। लेकिन एक बात में सरकार से विशेष रूप से कहना चाहता हूँ—यह बड़ा अहम सवाल है, जब इस पर बहस होने लगे तो आप इस बात का आदेश दें कि होम मिनिस्ट्री के मंत्री यहाँ पर जरूर मौजूद रहें, क्योंकि यह होम मिनिस्ट्री से ज्यादा ताल्लुक रखती है। इस लिये बहस के समय होम मिनिस्टर का रहना ज्यादा जरूरी है।

SHRI SEZHIYAN (Kumbakonam): He referred to the request from the members of the Scheduled Castes and Tribes asking for extension of time at least to ten hours. I am not opposing that. He also said some consultation were held with the Opposition. He did not specifically say about that. He said that the session might be extended on Monday. It is not as simple as it appears. The whole of Monday will be taken up by that business. What about the discussions that were left out yesterday which were put in the agenda. The ruling party was responsible for what happened yesterday evening. It does not do much credit to the ruling party nor to the functioning of parliamentary democracy. I am constrained to say that the newspapers have said many things though it is not in our records. The papers say that when the quorum bell was sounded not a single Congress Member was seen entering the Chamber.

MR. SPEAKER: All that was discussed and settled.

SHRI SEZHIYAN: I want to put on record that this is not a creditable performance for the ruling party.

SHRI RAJ BAHADUR: I also have to say that though the Government is responsible for maintaining the quorum, there is a feeling in my party that the Opposition is not playing it fair, that solemn promises and assurance on the question of quorum are violated... (*Interruptions*).

अध्यक्ष महोदय : दोनों तरफ कछवाय बैठे हुए हैं, इधर भी कछवाय बैठे हैं, उधर भी कछवाय बैठे हैं—दोनों तरफ हैं।

SHRI INDRAJIT GUPTA (Alipore): The Hon. Minister proposed the extension of session by another day, upto Monday. He should at the same time tell us what is the business which he is proposing. He read out from some letter.

SHRI RAJ BAHADUR: It is the same business which was pending on yesterday's agenda. Government are anxious to state their position in regard to the FCL. We are very keen to make our statement. We are quite willing that the time that the Speaker allotted under rule 193 should be given on Monday. Secondly, we are keen that after Mr. Mohanty makes his submission, Mr. Ganesh should be allowed to speak on behalf of the Government in regard to the direct tax enquiry committee discussion... (An Hon. Member: There is a right of reply also). Of course, there is a right of reply. Then there is half an hour discussion by Shri C. K. Chandrappan.

MR. SPEAKER: We now pass on to the next item.

SHRI SHYAMANANDAN MISHRA (Begusarai): Then there are certain things which were to be taken up under the direction 115 of the Chair. That also would be taken up on that day.

MR. SPEAKER: Contradiction in replies? We sent it to the Minister.

SHRI H. M. PATEL (Dhandhuka): How much time is proposed for discussion under 193?

MR. SPEAKER: They had agreed for one hour the other day.

SHRI H. M. PATEL: No, Sir; that is not enough. Adequate time should be given.

SHRI RAJ BAHADUR: Mr. Samar Guha had raised the question in regard to the statement made by the External Affairs Minister on Indo-Pakistan talks. That also will be taken up on that day.

MR. SPEAKER: In one day? All this? I am surprised because when we extended the time you told me that the Members

of the Scheduled Castes wanted more time for discussion and that it may be postponed to the next session. Now it has come again and you will have time within these two days, today and the day after tomorrow. We took another day and again we took another day. This should not be done. We shall have to finish on Monday, everything. We cannot extend the session.

श्री बी० पी० मौर्य (हापुड़) : अध्यक्ष महोदय, शैडयूल्ड कास्ट रिपोर्टे दिसम्बर में आ गई थी और बड़ी आसानी से सदन के शुरूआत में ही उस को रखा जा सकता था, लेकिन अब अन्त में रखा जा रहा है। इस का नतीजा यह निकलेगा कि सोमवार को इतना ज्यादा बोझा है, आप कहेंगे कि 10 बजे रात तक बैठो और इस जल्द-बाजी में शैडयूल्ड कास्ट और शैडयूल्ड ट्राइब्स की तमाम समस्याओं का महत्व जाता रहेगा। इस लिये मैं चाहता हूँ—या तो सदन को बुधवार तक के लिये बढ़ाया जाय और यदि नहीं बढ़ा सकते हैं तो फिर अगले सदन के शुरू में ही इस को रखा जाय ताकि उस का महत्व कायम रहे।

अध्यक्ष महोदय : यह तो ठीक नहीं है, पहले इधर से कहा जाय कि एक दिन बढ़ा दो, फिर उधर से कहा जाय कि एक दिन बढ़ा दो, यह तो गलत बात होगी।

SHRI INDRAJIT GUPTA: My submission is that the Scheduled Castes Members, not only they but others also want that sufficient time should be given for discussion on that report. Many of them had already written asking for at least ten hours. Along with the other items of business I do not think that they could be given ten hours today and on Monday. When we take up the discussion on that report today, it should be continued till the end of today. I do not know how many hours we shall be able to devote today, perhaps 3 or 4 hours.

MR. SPEAKER: Six hours.

SHRI INDRAJIT GUPTA: Then, it should be held over to the next session.

SOME HON. MEMBERS: No.

SHRI INDRAJIT GUPTA : On Monday there will be no time for any other business; he has already stated those items of business.

12 hrs.

श्री हुकमचन्द कछवाय (मुरेना) : अध्यक्ष महोदय, मैं पिछले 10-12 वर्षों से देख रहा हूँ कि शैडयूल्ड कास्ट्स और रोडयूल्ड ट्राइब्स की रिपोर्टें यहाँ पर पेश होती हैं लेकिन उस पर दो-दो, तीन-तीन वर्ष तक चर्चा नहीं होती है। और जब चर्चा होनी भी होती है तो सेशन के बिल्कुल अन्त में रखी जाती है। आखिर सरकार इस प्रकार का भेदभाव क्यों करती है? मैं निवेदन करता हूँ कि जब भी कभी इस रिपोर्ट पर चर्चा होनी हो तो सत्र के प्रारम्भ होने के समय ही वह होनी चाहिए। हम देखते हैं कि लगातार इसकी अवहेलना की जाती है। माननीय सदस्य काफी जोर देते हैं तब भी सरकार इस पर चर्चा नहीं करना चाहती। इस बार भी इस पर चर्चा होने वाली नहीं थी परन्तु माननीय सदस्यों ने जब काफी जोर डाला तभी सरकार इस के लिए राजी हुई। इसलिए मेरी प्रार्थना है कि जब भी इस पर चर्चा हो वह सत्र के प्रारम्भ में हो और काफी समय उसके लिए दिया जाये।

SHRI BUTA SINGH (Rupar): This a very important matter of urgent public importance, involving the lives of millions of people who are depressed and oppressed. While making my observations, I must express my appreciation of the keenness and interest being shown by the minister, Prof. Nurul Hasan. He is very kind and generous but at the same time, I must say, the way this report is dealt with in this House is rather casual. Every session we have to press for a discussion and after so much of pressure this report is always put at the far end of the session. I have discussed this matter not only with members on this side but with opposition members also. They are of one opinion that this report should be taken up preferably in the next session in the first week, so that due importance is given to the report and members will have an opportunity to express their views, which should be taken into consideration by Government. This report does not pertain to the last year; it pertains to 1969-70. Three years have already passed and heavens are not going to fall if the discussion is postponed till the beginning of next session. We want that this report should get its due importance in this House and members should have the fullest opportunity to express their views, which Government should take serious note of.

MR. SPEAKER: We will take up the time available now and additional time may be taken up at beginning of the next session.

SHRI RAJ BAHADUR: Yes, Sir.

श्री पन्नालाल बारूपाल (गंगानगर) :
ऐसा नहीं होना चाहिए । . . . (व्यवधान)....
अध्यक्ष महोदय, हिन्दू समाज ने हमारे पूर्वजों
पर बहुत अत्याचार किए हैं । जो बचा खचा
भोजन होता था वह उनको दिया जाता था
और आज भी वही स्थिति है ।... (व्यवधान) ...
इस पर शर्म आनी चाहिए ।... (व्यवधान) ...
इस रिपोर्ट पर चर्चा का समय देकर हमारे
ऊपर कोई मेहरबानी नहीं की जा रही है ।
(व्यवधान)...

SHRI R. D. BHANDARE (Bombay-Central): I quite appreciate the sentiments of the members so far as the report of the Commissioner for Scheduled Castes and Scheduled Tribes is concerned. Their minds are exercised very much.

Therefore, my suggestion and prayer is that instead of discussing this report in a mutilated form for some hours today and then in the next session, I would make a suggestion and a strong plea to the members and to the House that it should be taken up in the first week of the next session so that we can do justice to the cause for which some provision is made in the Constitution in spite of us, in spite of the world and in spite of the dominant community. Therefore, let it be taken up in the first week of the next session so that justice would be done to this. This is my concrete suggestion.

SHRI R. S. PANDEY (Rajanandgaon): I represent the Scheduled Castes and Scheduled Tribes. So, I consider myself half Scheduled Caste.

MR. SPEAKER: He is not a Scheduled Caste or Tribe himself.

SHRI R. D. BHANDARE: It is not a question of one being a Scheduled Caste or Tribe. It is a question affecting one-fifth of the population of this country. It is not a question of half Scheduled Caste or not.

SHRI RAJ BAHADUR: We are fully conscious of the fact that our friends of the Scheduled Castes and Tribes are very much exercised over this and they want

an early discussion. But, at the same time, hon. Members also know the exigencies of circumstances in which the business of the House had to be fixed. So, we would certainly like to consider very seriously the suggestion made by the hon. Member, Shri Bhandare. But may I ask you for some time so that we may get together and decide . . . (interruptions). If you want to decide it here and now, then there is no business for the House after one hour or so . . . (interruptions).

MR. SPEAKER: If all of you stand up and speak what can I do? Neither do you listen to other hon. Member nor would you allow me to listen to them. This is not the way of keeping the dignity of the House.

Now the hon. Minister wants some time for considering this matter. In the meanwhile, we will proceed with the next business. I think the next two Bills will be disposed of in half an hour or one hour, because we had allotted the whole day for the discussion of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

12.10 hrs.

DELHI SCHOOL EDUCATION BILL.*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to move for leave to introduce a Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto."

The motion was adopted.

PROF. S. NURUL HASAN: I introduce the Bill.

Since the last day of the meeting of the Rajya Sabha is day after tomorrow, with your permission, I beg to move:

"That the Bill to provide for better organisation and development of school education in the Union territory of Delhi and for matters connected therewith or incidental thereto, be referred to a Joint

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